

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**THURSDAY, THE TWENTY THIRD DAY OF APRIL
TWO THOUSAND AND TWENTY SIX**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT APPEAL NO: 466 OF 2026

Writ Appeal under clause 15 of the Letters Patent Against Order Dated 28/11/2025 in WP No 23764 of 2025. on the file of the High Court.

Between:

M/s Bismilla and Shakthi Metal Industries, Previously M/s Venkateswara Metal Crushing Bearing HT Service No MDK2521 At Sy No 132 Lingareddypet Village Manoharabad Mandal Medak District Rep by its Managing Partner Ghouse Khan Sic Sri Qutbuddin Khan aged about 40 years OccBusiness R/o H. No. 944/B/8/1 NFS Colony, Hakeempet, Tolichowki, Hyderabad

...APPELLANT

AND

1. Telangana State Southern Power Distribution Company Limited, Vidyut Soudha Somajiguda Hyderabad Rep by its Chairman and Managing Director.
2. Telangana State Southern Power Distribution Company Limited Corporate Office, TGSPDCL, Mint Compound, Hyderabad. Rep. by its Chief General Manager (Revenue).
3. Telangana State Southern Power Distribution Company Limited, TGSPDCL, Toopran, Medak District. Rep. by its Divisional Engineer (Operation).
4. Telangana State Southern Power Distribution Company Limited TGSPDCL, Toopran, Medak District, Rep. by its Superintending Engineer (Operation).

...RESPONDENTS

I.A. NO: 2 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Impugned Order in W.P.No. 23764 of 2025 dated. 28-11-2025 passed by the Learned Single Judge pending disposal of Writ Appeal.

I.A. NO: 3 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents to restore power supply to the Appellant / Petitioner HT Service No. MDK2521 by suspend the impugned notice vide Lr.No. SE/O.P. No./MDK/SAO/IAO-HT/F.NO.MDL-2521/D.NO.422/25-26 Dated.30-06-2025 issued by the 4th respondent, pending disposal of the Writ Appeal.

Counsel for the Appellant : SRI AMARAGANI MALSOOR

**Counsel for Respondents: SRI N.SREEDHAR REDDY,
SC FOR TSSPDCL**

The Court made the following: JUDGMENT

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND**

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT APPEAL No. 466 of 2026

DATED : 23.04.2026

Between:

M/s. Bismilla and Shakthi Metal Industries

... Appellant

AND

**Telangana State Southern Power
Distribution Company Limited and four others**

... Respondents

JUDGMENT:

Sri Amaragani Malsoor Goud, learned counsel appears for appellant.

Sri N. Sreedhar Reddy, learned Standing Counsel for Telangana State Southern Power Distribution Company Limited appears for respondents.

2. The appellant is the petitioner who filed Writ Petition No.23764 of 2025 challenging the notice of termination of its electricity HT Service Connection and for restoration thereof. The said Writ Petition was dismissed on grounds of suppression of facts and misleading the Court.

3. The appellant had HT Service Connection bearing No. MDK2521. Its electricity connection was disconnected with effect from

13.12.2024 on account of non-payment of dues. Writ Petition No.1201 of 2025 assailing the said disconnection of electric power supply to the appellant was disposed of with a direction to the appellant to deposit an amount of Rs.2,43,153/- pertaining to the second instalment as per the proceedings dated 13.12.2024 within a period of one week from 20.01.2025 and upon its depositing the said due amount, the respondent Company shall forthwith restore the power supply to HT Service Connection belonging to the appellant's crushing unit situated in the land in Survey No.132 of Lingareddypet Village, Manoharabad Mandal, Medak District. The appellant was also directed to comply with the instructions issued in the proceedings dated 13.12.2024 and pay the third instalment of Rs.2,43,153/- on or before 12.02.2025, failing which, the respondent Company shall take due course of action against the appellant.

4. The appellant claims to have deposited the first instalment of Rs.3,00,000/- which, according to him, did not lead to restoration of its electricity connection. Thereafter, as per the case of the respondent company, based on the letter dated 12.12.2024 addressed by the Assistant Director of Mines and Geology, Medak, the electric power supply to HT Service Connection of the appellant was disconnected for not having any EC, CFO and CFE for operating the stone crusher unit. The respondent company has taken a plea that after deposit of the first instalment, pursuant to the order of the learned writ Court in the earlier

round, its electricity connection was restored and thereafter, disconnected with effect from 23.12.2024. This is a disputed question in view of the stand of the parties. The disconnection of electric power supply remained all along till the notice was issued on 30.06.2025. This was made subject matter of W.P.No.23764 of 2025.

5. In the said Writ Petition, based on the counter-affidavit filed by the respondent company, *vide* order under appeal dated 28.11.2025, the learned writ Court concluded that the appellant has invoked the writ jurisdiction by misrepresentation and suppression of facts wasting judicial time. Therefore, the appellant was not entitled to any relief. The said Writ Petition was dismissed with costs of Rs.2,00,000/- to be deposited with the three different associations of this High Court.

6. Learned counsel for the appellant has pointed out that after dismissal of the Writ Petition by the learned writ Court *vide* order under appeal dated 28.11.2025, the Assistant Director of Mines and Geology, Medak, *vide* proceedings dated 11.12.2025 accorded sanction to M/s. Al-Meezan Metal Industry to continue the quarrying operations for building stone and road metal over an extent of 1.00 Hectare in Survey No.132 of Lingareddypet Village, Manoharabad Mandal, Medak District, for a further period of twenty (20) years with effect from 30.07.2021 to 29.07.2041 subject to the satisfaction of all terms and conditions laid down in Telangana Minor Mineral Concession Rules, 1966, and subsequent Government Orders and executive instructions

from time to time. This letter is taken on record. Be it also indicated here that though the letter dated 12.12.2024 of the Assistant Director of Mines and Geology, Medak, was communicated to the respondent company, there was no official communication of the said letter to the appellant as is apparent from perusal of the said letter and there was no specific averment to that effect in the counter-affidavit.

7. On the other hand, there is a dispute about restoration of electric power supply to HT Service Connection of the appellant after the order passed in Writ Petition No.1201 of 2025. The appellant contends that a bill for payment of outstanding dues of Rs.27,47,730/- has been raised during the period of disconnection of power supply without actual consumption.

8. Learned counsel for the respondent company has relied upon Clause 5.9.4.3 of the General Terms and Conditions of Supply to contend that the said dues are recoverable pursuant to the notice of termination of HT Service Connection dated 30.06.2025. The question of adjudication of the outstanding dues should not be gone into by this Court in exercise of writ jurisdiction in the present Writ Appeal. This dispute may be agitated by the appellant before the Consumer Grievance Redressal Forum having jurisdiction over the subject.

9. Therefore, upon hearing the learned counsel for the parties and after going through the relevant records and the proceedings dated 11.12.2025 whereby sanction has been accorded in favour of M/s. Al-

Meezan Metal Industry to undertake quarrying operations, we are of the opinion that the appellant shall make a fresh application for HT Service Connection to its premises as per the conditions of the General Terms and Conditions of Supply which require payment of outstanding dues against the previous Service Connection. If the appellant makes the said payment, the respondent company would consider grant of fresh electricity Service Connection in favour of the appellant without any delay subject to other formalities and compliance being made by the appellant. However, the dispute on the computation of the bill totalling to Rs.27,47,730/- be raised by the appellant before the Consumer Grievance Redressal Forum. The deposit of Rs.27,47,730/- would be subject to the outcome of the decision of the Consumer Grievance Redressal Forum. Having said so, we are of the opinion that the observations made by the learned writ Court as to deliberate suppression of facts for not disclosing the communication dated 12.12.2024 of the Assistant Director of Mines and Geology were not warranted as there was no communication of the letter dated 13.12.2024 to the appellant by either the Assistant Director of Mines and Geology or the respondent company. The observation of the learned writ Court in respect of deliberate suppression of fact by the appellant deserves to be removed. Therefore, in view of the nature of the order passed today, the observation of the learned writ Court as regards the suppression of fact and the imposition of costs of Rs.2,00,000/- are set aside.

The Writ Appeal is disposed of in the aforesaid terms. There shall be no order as to costs.

Miscellaneous applications, if any pending, shall stand closed.

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SD/- A.V.S. PRASAD
DEPUTY REGISTRAR

SECTION OFFICER

To,

1. The Chairman and Managing Director, Telangana State Southern Power Distribution Company Limited, Vidyut Soudha Somajiguda Hyderabad.
2. The Chief General Manager (Revenue) Telangana State Southern Power Distribution Company Limited Corporate Office, TGSPDCL, Mint Compound, Hyderabad..
3. The Divisional Engineer (Operation) Telangana State Southern Power Distribution Company Limited, TGSPDCL, Toopran, Medak District..
4. The Superintending Engineer (Operation), Telangana State Southern Power Distribution Company Limited TGSPDCL, Toopran, Medak District.
5. One CC to SRI AMARAGANI MALSOOR, Advocate. [OPUC]
6. One CC to SRI N.SREEDHAR REDDY (SC FOR TGSPDCL).[OPUC]
7. Two CD Copies.

BSK

GJP

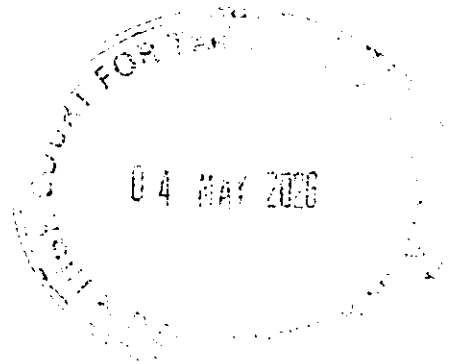
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HIGH COURT

DATED: 23/04/2026

JUDGMENT

WA.No.466 of 2026



**DISPOSING OF THE WRIT APPEAL
WITHOUT COSTS**

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02/05/2026